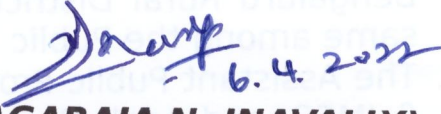


ADM/94/2012

Office of the
Prl. District & Sessions Judge,
Bengaluru Rural District,
Bengaluru, Date: 06.04.2022

NOTIFICATION

In view of the permission accorded by the Hon'ble Administrative Judge of Bengaluru Rural District, communicated to this office vide letter No. DJBS 48/1991, dated 01.04.2022 of the Hon'ble High Court of Karnataka, the courts of Prl. Civil Judge & JMFC, and Addl. Civil Judge & JMFC, Hosakote, will start functioning in the II floor of BMTC Building, Hosakote, w.e.f 06.04.2022.


6.4.2022
(TYAGARAJA N. INAVALLY)
Prl. District & Sessions Judge,
& Bengaluru Rural District,
Bengaluru.
Prl. District & Sessions Judge
Bangalore Rural District
Bangalore

Copy to:

1. The Registrar General, Hon'ble High Court of Karnataka, Bengaluru, with a covering letter.

Copy by E-mail forwarded for information & necessary action to:

2. The Prl./ Addl. Civil Judge & JMFC, Hosakote, with a request to display the Notification in the old court building.
3. All the other courts of this unit.
4. The President, Advocates' Association, Bengaluru.
5. The President, Advocates' Association, Anekal/Doddaballapura/Devanahalli/Nelamangala/Hosakote.
6. The Public Prosecutor, Prl. District & Sessions Court, Bengaluru Rural District, with a request to circulate the same among the Public Prosecutors of this unit.
7. The Assistant Public Prosecutors, courts of Prl. Civil Judge & JMFC, and Addl. Civil Judge & JMFC, Hosakote, through the courts concerned.
8. The Superintendent of Police, Bengaluru Rural District.
9. The Commissioner of Police, Bengaluru City.
10. The Deputy Commissioner, Bengaluru Rural District and Bengaluru Urban District
11. The Statistics Branch/Criminal Pending Branches of this office.
12. Accounts branch of this office.
13. Web Hosting.
14. Proceedings file.
15. Office copy.